LOK SABHA UNSTARRED QUESTION NO. 426 TO BE ANSWERED ON 25.02.2016

TECHNOLOGY UPGRADATION FUND SCHEME

426. SHRI PRABHAKAR REDDY KOTHA

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state:

- (a) whether it is a fact that the Government with a plan to boost 'Make in India' in the textile sector has revised the provisions of Technology Upgradation Fund Scheme;
- (b) if so, the details thereof; and
- (c) the details of the budget provisions made and the incentives being offered to handloom sector for the said purpose?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (स्वतंत्र प्रभार) (श्री संतोष कुमार गंगवार)
MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF TEXTILES
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): Yes, Madam. The Government has approved the introduction of "Amended Technology Upgradation Fund Scheme (A-TUFS)" in place of the existing Revised Restructured Technology Upgradation Fund Scheme (RRTUFS), for technology Upgradation of the textiles industry with one time capital subsidy for eligible machinery. The details thereof are given below:-

Sl. No.	Segment	Rate of Capital Investment Subsidy (CIS)	CIS per individual entity
1.	Garmenting, Technical Textiles	15% on eligible Machines	Rs. 30 crore*
2.	Weaving for brand new Shuttle-less Looms (including weaving preparatory and knitting), Processing, Jute, Silk and Handloom.	10% on eligible Machines	Rs. 20 crore*
3(a)	Composite unit /Multiple Segments - If the eligible capital investment in respect of Garmenting and Technical Textiles category is more than 50% of the eligible project cost.	15% on eligible Machines	Rs. 30 crore*
3(b)	Composite unit/ Multiple Segments - If the eligible capital investment in respect Garmenting and Technical Textiles category is less than 50%, then the subsidy cap will be Rs. 20 crore.	10% on eligible Machines	Rs. 20 crore*

^{*}In case the applicant had availed subsidy earlier under RRTUFS, he will be eligible for only the balance amount within the overall ceiling fixed for an individual entity. The maximum subsidy for overall investment by an individual entity under ATUFS will be restricted to Rs. 30 crore.

Budget provision of Rs. 17,822 crore has been approved for seven years from 13.01.2016 to 31.03.2022 to meet the committed liabilities of Rs.12, 671 crore, and Rs.5151 crore for new cases under ATUFS.
